

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 72**

**TO BE ANSWERED ON THE 7<sup>TH</sup> DECEMBER, 2022/ AGRAHAYANA 16, 1944  
(SAKA)**

**COORDINATION COMMITTEE FOR OUTSTANDING ISSUES OF ANDHRA  
PRADESH**

**72. SHRI PRABHAKAR REDDY VEMIREDDY :**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether Coordination Committee of the Ministry which was supposed to meet in the last week of November, 2022, to sort out outstanding issues of Andhra Pradesh pending in various Ministries, met with officials and others concerned from Andhra Pradesh;**

**(b) if so, details of agenda items that were put forth for discussion;**

**(c) the outcome of each of the agenda item; and**

**(d) what decision has been taken by the Committee, particularly with regard to revenue deficit, Special Category Status (SCS), setting up of new railway zone and release of funds for Polavaram Project?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (d): The Ministry of Home Affairs (MHA) has not constituted such Coordination Committee. However, MHA reviews the progress of implementation of the Andhra Pradesh Reorganisation Act, 2014 on a regular basis with the Ministries/Departments concerned as well as Governments of Andhra Pradesh and Telangana. Last such review meeting was held under the chairmanship of Union Home Secretary on 27.09.2022.**

**Issues relating to progress of implementation of provisions of Andhra Pradesh Reorganisation Act, 2014 such as division of Schedule IX and X institutions, development grant for backward districts, resource gap, taxation matters and steps to expedite various educational and infrastructural projects in the successor States of Andhra Pradesh and Telangana were discussed. The approach of the Central Government has consistently been that bilateral issues can be resolved only with the cooperation of the State Governments concerned and that the Central Government acts only as facilitator for amicable settlement of the disputes in a spirit of mutual accommodation and understanding.**

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